

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 48 OF 2005

JOLLY BANSAL

Appellant (s)

VERSUS

N.K. JAIN & ORS.

Respondent(s)

(With appln(s) for PERMISSION TO FILE ADDL. DOCUMENTS and office report )

Date: 08/12/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY  
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Appellant(s)

Mr. Vivek Sharma, Adv.  
Mr. R.C. Gubrele, Adv.  
Ms. Nanita Sharma, Adv.  
Mr. Bankim K. Kulshrestha, Adv.

For Respondent(s)

Mr. P.D. Sharma, Adv.  
  
Mr. P.K. Deby, Adv.  
Mr. Mukesh Verma, Adv.  
Mrs Anil Katiyar ,Adv  
Ms. Sadhna Sandhu, Adv.  
  
Mr. P.V. Yogeswaran ,Adv

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel appearing on behalf of the  
respondent states that the first respondent has died  
during the pendency of the appeal. The appeal has abated.  
The same shall accordingly, stand dismissed.

(Sukhbir Paul Kaur)  
Court Master

(Renuka Sadana)  
Court Master

(Signed Order is placed on the file)

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.48 OF 2005

JOLLY BANSAL

Appellant(s)

Versus

N.K. JAIN & ORS.

Respondent(s)

O R D E R

Learned counsel appearing on behalf of the respondent states that the first respondent has died during the pendency of the appeal. The appeal has abated. The same shall accordingly, stand dismissed.

.....J.  
(B.SUDERSHAN REDDY)

.....J.  
(SURINDER SINGH NIJJAR)

New Delhi,  
December 08, 2010